

(c) if not, the details of the other Act which has replaced the previous one ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (c) : The Bengal Eastern Frontier Regulation, 1873 is still being enforced in some of the North-Eastern States. This Regulations provides, inter alia, that it shall be lawful for the State Government to prescribe, by notification in the official Gazette, a line to be called "The Inner Line" in each of any of the concerned districts. The Regulation empowers the State Government to prohibit all citizens of India or any class of such citizens or any persons residing in or passing through such districts from going beyond such line without a valid pass. The Regulation also provides that it shall not be lawful for any person, not being a native of the concerned districts, to acquire any interest in land or the product of land beyond the said inner line without the sanction of the State Government or such officer as the State Government shall appoint in this behalf.

Detection of Arms

967. **SHRI MULLAPPALLY RAMCHANDRAN :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large quantities of explosives and arms were detected in certain parts of Kerala recently;

(b) if so, whether any arrests have been made in this connection ; and

(c) if so, the details thereof and the action taken against them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (c). As per information furnished by the state Government of Kerala, 93 pipe bombs were recovered by the police from the Kadalundi river in Malappuram district of Kerala between December 31, 1995 and January 10, 1996. The state government have registered a case under Section 4 of the Explosive Substances Act and necessary follow up action is being taken. As per information available, the State government have also arrested two persons in this connection.

Demand of the North Eastern States

968. **SHRI CHITTA BASU :** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is fact that North Eastern Coordination Committee of Human Rights have raised the demand of self-determination of the North Eastern State; and

(b) if so, the reaction of the Government thereto ?

THE MINISTER OF STATE IN MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b). According to

information available, the North-East Coordination Committee of Human Rights held a convention at Guwahati in February, 1996 and adopted a document which calls for launching of a united democratic movement and mass action for attainment of the right for self-determination. Some of the assertions in the document have strong secessionist overtones.

The unity and integrity of the country are paramount. The Government will take stern action against all secessionist forces.

Citizenship of Chakmas

969. **SHRI RAM KAPSE :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) the steps taken by the Government in accordance with directives given by the Supreme Court of consider the application of Chakmas for citizenship?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) As per directions of the Supreme Court contained in its judgement dated 9.1.1996. the applications made by the Chakmas for registration as citizens of India under section 5 of the Indian Citizenship Act, 1955, are to be forwarded by the collector of the concerned district to the Central Government for its consideration in accordance with law. According to the provisions of the Citizenship Rules, 1956 such applications are required to be forwarded by the Collector of the concerned district to the Central Government through the concerned State Government. No application has so far been received by the Central Government in this regard.

Vohra Committee Report

970. **SHRI RANGARAJAN KUMARAMANGALAM :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Vohra Committee Report on nexus between criminals, politicians and bureaucrats was based on inputs in the form of information available in the files of C.B.I./I.B./R & A.W./Department of Revenue Intelligence, Ministry of Home Affairs and other agencies/departments of Governments

(b) if, so what are the inputs; and

(c) what has been the action taken based on the said information inputs ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b). Vohra Committee was set up under Shri N.N. Vohra, ex-Home Secretary and comprising Secretary (Revenue), Secretary (RAW) Director (IB) and Director (CBI) as its Members, to take stock of all available information about the activities and links of crime syndicates/Mafia Organisations which

had developed links with and were being protected by Government functionaries and political personalities. The observations made by the Members of the Vohra Committee as recorded in the Report were made from their respective experience and perceptions without any particular reference to any specific material or any individual case of cases.

(c) The Vohra Committee Report had recommended setting up of a Nodal Agency at the level of Home Secretary. The Government has accordingly set up a Nodal Agency on 2nd August, 1995 with the Home Secretary as the Chairman and Secretary (Revenue), Secretary (RAW) Director (IB) and Director (CBI) as Members. The task of the Nodal Agency is mainly that of coordination, direction and supervision. It is not a substitute for the concerned Central and State Agencies which are responsible for collection of intelligence or for investigation and prosecution under the Constitution and the Laws. The Nodal Agency has started functioning and has held five meetings since it was set up. The Nodal Agency in its meetings generally reviews the information available with the different Agencies, relating to the activities of major crime syndicates and the course of action to be taken by the field formations. The Question of inter-agency coordination and inter agency support in the pursuit of cases as per law is considered and appropriate decisions taken with regard to requirements of such support and cooperation. In the interest of better inter-departmental coordination the Nodal Agency was re-constituted with effect from 5.1.1996 with Cabinet Secretary assuming charge as chairman of the Nodal Agency and with Home Secretary, Secretary (Revenue), Secretary (RAW), Director (IB) Secretary and Director (CBI) as Members.

'Schemes' Projects Submitted by Maharashtra

971. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the details of the schemes' projects received by the Union Government from the Government of Maharashtra while the Eighth Five Year Plan was introduced;

(b) whether any budget allocation was made for any of the submitted schemes/ projects;

(c) the details of the schemes/projects cleared by the Union Government alongwith the progress thereon;

(d) the names of the schemes/projects being monitored by the Union Government in Maharashtra

(e) the funds allocated by the Union Government to these schemes/projects during the last two years;

(f) whether the above amount has been spent by the State Government; and

(g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BAL RAM SINGH YADAVA) : (a) to (g) : Projects for development of the State of Maharashtra are included in the five Year and Annual Plan Proposals. The Planning Commission finalises State's Annual Plan proposals in consultation with the State Government. In addition, Planning Commission accords approval for Irrigation and Power Projects from investment angle.

The outlays fixed and the anticipated expenditure for the State of Maharashtra during the last two Years are as under:-

	(Rs. Crores)	
Annual Plan	Allocation	Anticipated Expenditure
1994-95	4400	4758
1995-96	5907	6408,84

Creamy Layer Among the Backward Classes

972. SYED SHAHABUDDIN : Will the Minister of WELFARE be pleased to state:

(a) whether the Government have taken note of the recent order of the Supreme Court striking down the definition of the Creamy Layer among the backward Classes by Kerala;

(b) the number of States which have so far defined the Creamy Layer with brief particulars of the criteria in each case;

(c) whether the Government propose to suggest uniform national criteria for the identification of the Creamy Layer; and

(d) Whether the concept of Creamy Layer applies to all Backward Classes under Article 15(4) and 16(4) of the Constitution?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) As per the judgement of the Hon'ble Supreme Court in Indira Sawheny and Others. Union of India (known as Mandal case), it was laid down the States shall also evolve their own criteria to exclude socially advanced persons/ sections (Creamy Layer) from other Backward Classes. The information regarding the States is not available with the Central Government.

(c) No, Sir.

(d) The concept of Creamy Layer is applied in pursuance of the judgement of Hon'ble Supreme Court as mentioned above.